

Certificate of Holding
Form 'C'



भारत सरकार

Government of India

राष्ट्रिक स्वर्ण बंधपत्र (सॉवरेन गोल्ड बॉण्ड) – सीरिज़
SOVEREIGN GOLD BOND – Series

Certificate Number-

मैं एतद द्वारा प्रमाणित करता/करती हूँ कि श्री/ श्रीमती _____, _____ यूनिट राष्ट्रिक स्वर्ण बंधपत्र (सॉवरेन गोल्ड बॉण्ड) सीरिज़ के कुल प्रारंभिक निवेश ₹. _____ के रजिस्ट्रीकृत स्वत्वधारी हूँ। राष्ट्रिक स्वर्ण बंधपत्र (सॉवरेन गोल्ड बॉण्ड), – सीरिज़ के प्रारंभिक निवेश पर प्रति वर्ष _____ प्रतिशत ब्याज दिया जाएगा, जिसका संदाय प्रति छह माह पर ----- तारीख और ----- तारीख को प्रतिवर्ष किया जाएगा। बंधपत्र ----- को उन्मोचनीय होगा और बंधपत्र के समय पूर्व उन्मोचन का विकल्प पांचवें वर्ष से ब्याज भुगतान की तारीखों को उपलब्ध होगा।

I _____ hereby _____ certify _____ that, _____ Smt.
/Shri _____

is the registered holder of ----- units of Sovereign Gold Bonds – Series . The Sovereign Gold Bond will bear interest at -----percent per annum on initial investment of ₹. _____, payable at half yearly intervals on -----and -- -----every year. The Bonds are redeemable on ----- with the option for early redemption from fifth year on interest payment dates.

आवेदन प्राप्तकर्ता कार्यालय
Application Receiving Office

यह प्रमाणपत्र प्रणाली आधारित है अतः हस्ताक्षर आवश्यक नहीं।

This is a system generated certificate and does not require any
signature.

FORM – III

[See regulations 4 (1) (c) and 21]

TRANSFER OF STOCK CERTIFICATES

I/We* (transferor/s) do hereby assign and transfer my/our* interest or share in the inscribed Sovereign Gold Bond number amounting to Rs. being the amount /a portion of the stock for Rs. as specified on the face of this instrument together with the accrued interest thereon to(transferee/s), his / her / their* executors, administrators or assigns, and I/We* do freely accept the Sovereign Gold Bond numberto the extent it has been transferred to me/us*.

I/We* (transferee/s) hereby request that on my/our* being registered as the holder/s of the Sovereign Gold Bond transferred to me/us*, the above Sovereign Gold Bond to the extent it has been transferred to me/us* may be renewed in my/our* name (s)/converted in my/our* name(s).

@I/We* (transferor/s) hereby request that on the above transferee(s) being registered as the holder/s of the Sovereign Gold Bond hereby transferred to him/them*, the aforesaid stock certificate to the extent it has not been transferred to him/them* may be renewed in my/our* name (s).

As witness, our hand the day of two thousand and

Signed by the above-named transferor in the presence of**	Signature of transferor..... Address:
Signed by the above-named transferee in the presence**	Signature of transferee.....

*: Delete whichever is not applicable.

@: This paragraph is to be used only when a portion of the Certificate is transferred.

** : Signature, occupation and address of witness. Witness should be different for transferor and transferee.

Transferred:

Sovereign Gold Bond Certificate issued No/s dated

Manager, Application Receiving Office

FORM - VI

[See regulation 7]

NOMINATION

I/We (Name and address), the holder/s of Sovereign Gold Bond No for the loan hereby nominate the following person/s who shall on my/our death have the right to the Government securities/Bonds and receive payment of the amount for the time being due on the Government securities / Bonds specified below:

PARTICULARS OF NOMINEE:

Date of issue	Amount Rs.	Date of repayment	Full name with expanded initials and address of nominee	Date of birth in case of minor	Relationship to holder/s	Particulars of bank account

To be filled in case if nominee is minor: As the sole nominee above is a minor on this date, I/We appoint Shri/Smt./Kum to receive the amount for the time being due to the above Sovereign Gold Bond n the event of my/our death during the minority of the said nominee

If the nomination is in substitution of the one already made: This nomination is in substitution of the nomination dated made by me/us and registered on your books at which shall stand cancelled on registration of this nomination.

Place: _____ (Signature(s) of the Sovereign Gold Bond holder
Date: _____ (s)
/ BLA holder(s))

Signature with name and address of witnesses:

- 1.....
- 2.....

Acknowledgment

We acknowledge having registered the nomination in favour of (Name of nominees) for the Sovereign Gold Bond No. for the loan and the nomination registration no. is Please quote the above nomination registration no. in all communication pertaining to change or cancellation of nomination.

Date: Authorised Official

FORM - VII

[See regulation 7]

CANCELLATION OF NOMINATION

I/We (name and address) do hereby cancel the nomination dated made by me/us in respect of the following Sovereign Gold Bond No., and registered by the Public Debt Office/branch of the Agency bank on(date) vide registration no.
.....

Particulars of the Stock Certificate/Bonds

Date of Issue	Nomenclature of the loan	Stock Certificate / BLA No.	Amount (Rs.)

Place: _____

(Signature(s) of the Stock Certificate holder (s)

Date: _____

/ BLA holder(s))

Signature with name and address of witnesses:

1.....

.....

2.....

.....

Acknowledgement

We acknowledge having cancelled the nomination in favour of (Name of nominees) for the Sovereign Gold Bond No. for the loan noted vide our nomination registration no. dated
.....

Date: _____

Authorised Official _____